

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE P.V.KUNHIKRISHNAN**

**FRIDAY, THE 08TH DAY OF MAY 2020 / 18TH VAISAKHA, 1942**

**BA NO.2667 OF 2020**

(Crime No. No.980 of 19 Thamarassery Police Station, Kozhikode)

Petitioner/ 2nd Accused

M.S.Mathew@ Shaji,  
Aged 44/19,  
Manjadiyil House,  
Kakkavayal, Kakkad,  
Kozhikode-676306

By ADVS. SRI. P.Vijayabhanu ( Senior)  
SRI. Sharan Shahier

Respondent

The State of Kerala  
represented by the Public Prosecutor,  
High Court of Kerala, Ernakulam.

By P.P. Sri.Ajith Murali & Santhosh Peter(Sr)

THIS BAIL APPLICATION HAVING BEEN FINALLY HEARD ON  
08.05.2020, THE COURT ON THE SAME DAY PASSED THE FOLLOWING:

**P.V.KUNHIKRISHNAN, J**

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B.A.No.2667 of 2020  
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Dated this the 8<sup>th</sup> day of May, 2020

**O R D E R**

After arguing for some time, the learned Senior Counsel submitted that he wants to withdraw this bail application with liberty to file a fresh bail application after vacation when the regular court starts sitting.

2. This is a case in which the offence alleged include Section 302 IPC. A detailed hearing is necessary in this case. Without going through the case diary, it is not possible to decide this bail application. I am hearing this bail application through video conference. In such circumstances, I am not in a position to hear this petition in detail.

Hence, this bail application is dismissed as withdrawn with liberty to the petitioner to approach this Court after vacation when the regular sitting starts.

**P.V.KUNHIKRISHNAN**  
**JUDGE**

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